

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 19.09.2016
COURT NO. 15
ITEM NO. 13
CHAMBER MATTER

INTERLOCUTORY APPLICATION NO. 2 OF 2016
(Application for Substitution on behalf of deceased Respondent No. 3)
IN
PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 27093 OF 2014
WITH PRAYER FOR INTERIM RELIEF

STATE OF UP AND ORS

...PETITIONER

VERSUS

RATAN BABU SAXENA AND ORS.

...RESPONDENT(S)

OFFICE REPORT

The application above mentioned in the matter was listed before the Hon'ble Judge in Chambers on 29.07.2016 with an office report dated 11.04.2016, when the Court was pleased to pass the following order:-

“Delay in filing application for substitution to bring on record the legal representatives of deceased Respondent No.3, is condoned.

Issue notice returnable in four weeks.

In the meantime, the petitioners are directed to take steps to bring on record the legal representatives of deceased respondent no.2.”

Accordingly, Notice returnable on 19.09.2016 was issued to proposed Lrs No. 1 to 5 of deceased Respondent No. 3 through newly introduced Bar Coding Slip System on 29.08.2016. As per Track Report of Indian post that the notice in respect of all the Lrs of deceased Respondent No. 3 has been delivered/received at Bareilly H.O. (Copy of Report is enclosed).

It is submitted that Counsel for the Petitioner has not taken any steps to bring on record the Lrs of deceased Respondent No. 2 so far.

The Interlocutory Application above mentioned is listed before the Hon'ble Judge-in-Chambers with this office report.

Dated this the 17th day of September, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Abhish Kumar, Advocate

M/s Manoj Swarup & Co., Advocates.

ASSISTANT REGISTRAR